

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

26. C.P. (IB)/641(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2024**

**NAME OF THE PARTIES: Bank Of Maharashtra**  
**V/s**  
**Vijaya Baban Phatke**  
**Section: 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Adv. Shon D. Gadgil appeared for the Petitioner. Adv. Sairuchita Chowdhary i/b Adv. Shekhar Jagtap appeared for the Respondent. Counsel for the Petitioner submits that report of the Resolution Professional has been prepared and pending for filing with the Registry. Let the copy of the report be served upon the Respondent/Personal Guarantor. Counsel for the Respondent/Personal Guarantor is directed to file reply/objections, if any, within a period of three weeks. List the matter on **18.03.2024** for final hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

01.02.2024  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**